

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CRP No. 12 of 2014**

**03.06.2014**

Heard Mr HS Thangkhiew, the learned senior counsel assisted by Mr. N Mozika, the learned counsel for the petitioner.

Also Heard Mr. R Jha, the learned counsel for the respondent.

Issue Notice to the respondent.

Since the respondent's counsel has already entered appearance, no formal notice is called for.

In the meantime, both the parties are directed not to enter into the suit land till the next returnable date fixed on 5.06.14.

Registry is directed to call for the Lower Court case record as well as Title Suit No. 27 of 2014 and Appeal No. 35/2014 pending in the Court of Mrs. D Phawa, Addl. Deputy Commissioner, East Jaintia Hills, Khliehriat.

List this matter on 5.06.14.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CRP No. 13 of 2014**

**03.06.2014**

Heard Mr HS Thangkhiew, the learned senior counsel assisted by Mr. N Mozika, the learned counsel for the petitioner.

Also Heard Mr. R Jha, the learned counsel for the respondent.

Issue Notice to the respondent.

Since the respondent's counsel has already entered appearance, no formal notice is called for.

In the meantime, both the parties are directed not to enter into the suit land till the next returnable date fixed on 5.06.14.

Registry is directed to call for the Lower Court case record as well as Title Suit No. 27 of 2014 and Appeal No. 36/2014 pending in the Court of Mrs. D Phawa, Addl. Deputy Commissioner, East Jaintia Hills, Khliehriat.

List this matter on 5.06.14.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CRP No. 48 of 2013**

**03.06.2014**

Heard Mr. K Paul, the learned counsel for the petitioner.

Also heard Mr HS Thangkhiew, the learned senior counsel assisted by Mr. N Mozika, the learned counsel for the respondent.

Both the learned counsel for the parties submit that, the matter may be fixed after 3(three) weeks.

Prayer is allowed.

List this matter accordingly as prayed for.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**EL. PET No. 1 of 2013**

**03.06.2014**

Heard Mr. K Paul, the learned counsel for the petitioner.

Also heard Mr GS Massar, the learned senior counsel assisted by Mr. JM Thangkhiew, the learned counsel for the respondent.

The learned counsel for the petitioner submits that, he is ready with the affidavit of deposition of PW-1.

The learned counsel for the petitioner is further directed to furnish the copy of the affidavit of deposition of PW-1 to the learned senior counsel in the course of the day without fail.

List this matter again on 5.06.14 for cross-examination.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**MC(CRP) No. 13 of 2014 in**  
**CRP No. 11 of 2014**

**03.06.2014**

Heard Mr. NI Choudhury, the learned counsel for the applicant as well as Mr K Khan, the learned counsel for the respondent.

After hearing the submissions advanced by the learned counsel for the parties at bar, I am of the opinion that, at this stage I am not in favour to alter or modify the order dated 28.05.14.

List this Misc. Case along with CRP No. 11 of 2014 for hearing on the next date already fixed in the Main Case.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**MC(CRP) No. 14 of 2014 in**  
**CRP No. 7 of 2014**

**03.06.2014**

Heard Mr. K Khan, the learned counsel for the applicant as well as Mr Qureshi, the learned counsel for the respondent.

Seen the letter dated 23.05.14 wherein the concerned Magistrate, Smti. R.M. Kharsyntiew has explained the reasons for not disposing of the matter as per direction of this Court vide order dated 3.04.14.

Considering the information placed by the concerned Magistrate in the letter referred to above, time is extended for another 1(one) month.

Further, the concerned Magistrate is directed to dispose of the matter within 1(one) month's time as per the order of this Court dated 3.04.14.

Accordingly, this instant Misc. Case is allowed and the matter stands disposed of.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Review Petn. No. 14 of 2013**

**03.06.2014**

Heard Ms SG Momin, the learned counsel for the petitioner as well as Mr ND Chullai, the learned senior GA.

As per the submissions advanced by the learned counsel referred to above, it appears that respondent No. 6 has participated in the meeting dated 15.06.13 but the same was not brought before this Court while passing this order. Further, when the question was placed before Mr. SA Sheikh, the learned counsel for respondent No. 6, he could not say whether respondent No. 6 has participated in the said meeting or not.

Respondent No. 6 is directed to file an affidavit stating the true facts, whether he has participated or not in the meeting referred to above, thereafter, the matter shall proceed further.

List this matter after 1(one) week.

**JUDGE**

V Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(Crl.) No. 2 of 2014**

**03.06.2014**

Heard Mr. SP Mahanta, the learned counsel for the petitioner who submits that, the petitioner was denied supply of necessary relevant documents, as a result, he could not file a proper and effective representation to the authorities concerned as required under Article 22(5) of the Constitution of India r/w Section-8 of the MPDA Act, 1995.

While going through the Addl. Affidavit filed by the District Magistrate/Deputy Commissioner, East Garo Hills District, Williamnagar at Para-2, it has been stated that, all the required documents as required under law has been supplied to the detinue along with the Detention Order dated 21.11.13.

Also Heard Mr Sen Gupta, the learned State counsel who produced the Case Record.

While going through the Case Record, nothing was found evidence that documents has been supplied to the detinue. In such a circumstances, I am of the considered view that, the Addl. affidavit filed before this Court is not correct which is serious in nature. However, to explain the contents of the affidavit, personal appearance of the District Magistrate/Deputy Commissioner, East Garo Hills District, Williamnagar is necessary.

Let the District Magistrate/Deputy Commissioner, East Garo Hills District, Williamnagar as well as the Superintendent of Police, East Garo Hills District, Williamnagar appear before this Court on 10.06.14.

Registry is further directed to furnish a copy of this order to Mr. S Sen Gupta, the learned State counsel today itself who shall in turn communicate the same to the District Magistrate/Deputy Commissioner, East Garo Hills District, Williamnagar as well as to the Superintendent of Police, East Garo Hills District, Williamnagar respectively.

List this matter on 10.06.14.

**JUDGE**



